

Bail Application No. 608/2020
P.S. NCB
u/s 21/29 NDPS Act
State vs Chimamanda Sofia

23.04.2020

During Covid-19 lock down period.

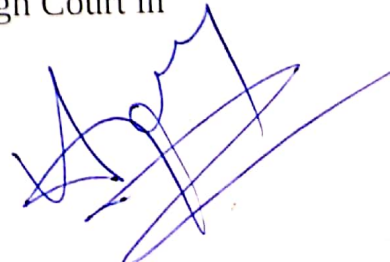
Present: Sh. Rajesh Manchanda, Ld. SPP for NCB.

Sh. Gaurav Chandiok, Ld. Counsel for applicant through VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant due to Covid-19 crisis. Ld. Counsel for the applicant submits that in the instant case lab report regarding the purity percentage of substance has not been filed by the department till date.

Strongly opposed by ld. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record. He also submitted that purity percentage of the recovered substance is immaterial as the entire substance recovered is to be considered for falling the case under the commercial quantities as held by Hon'ble Supreme Court in case titled as Heera Singh & Anr. Vs. Union of India & Anrs. on 22.04.2020 i.e. yesterday itself.

He further submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in



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view of the pandemic crisis of Covid-19.

Submissions heard. Record perused. Considered.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown nor the case falls under the category of cases for which guidelines has been laid down by Hon'ble Delhi High Court in view of the Covid-19 crisis. Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

(AJAY GARG)
Roster Judge
Additional District Judge,
Patiala House Court, New Delhi.
23.04.2020

**Bail Application No. 639/2020
FIR No. 14/14
P.S Special Cell
U/s NDPS Act
State vs Dan Singh**

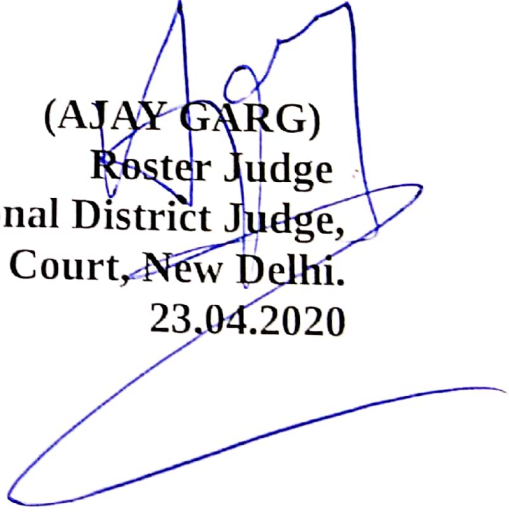
23.04.2020

During Covid-19 lockdown period.

Present: Ld. APP for the Sate.

None for the applicant.

As none appeared for the applicant, list on 25.04.2020 for consideration.


**(AJAY GARG)
Roster Judge
Additional District Judge,
Patiala House Court, New Delhi.
23.04.2020**

Bail Application No. 1022/20
FIR No. 58/17
P.S Ch. Puri
U/s 395
State vs Rahul Rastogi

23.04.2020

Present: Ld. APP for the State.

Sh. Vivek Aggarwal, ld. Counsel for the accused.

Ld. Counsel for accused submits that he wishes to withdraw the present bail application, as such the same be disposed of as withdrawn.

Separate statement of the counsel for accused is recorded in this regard.

In view of the statement of counsel for the accused, the bail application is disposed off as withdrawn.

(AJAY GARG)
Roster Judge
Additional District Judge,
Patiala House Court, New Delhi.
23.04.2020

Bail Application No. 1023/20
FIR No. 63/17
P.S Mandir Marg
U/s 395
State vs Rahul Rastogi

23.04.2020

Present: Ld. APP for the State.

Sh. Vivek Aggarwal, ld. Counsel for the accused.

Ld. Counsel for accused submits that he wishes to withdraw the present bail application, as such the same be disposed of as withdrawn.

Separate statement of the counsel for accused is recorded in this regard.

In view of the statement of counsel for the accused, the bail application is disposed off as withdrawn.

(AJAY GARG)
Roster Judge
Additional District Judge,
Patiala House Court, New Delhi.
23.04.2020